

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:87

ANSWERED ON:22.02.2013

BLOOD BANKS

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**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the number of blood banks in the country, State/UT-wise;
- (b) the steps taken/proposed by the Government to ensure the quality and standards of blood in these blood banks;
- (c) whether many blood banks in the country are reportedly being run without proper licenses;
- (d) if so, the details thereof, State/UTwise; and
- (e) the action taken/proposed to be taken by the Government against such blood banks running without proper licenses?

**Answer**

MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) The statement giving the number of licensed blood banks in the country, State/UT wise is annexed.
- (b) The blood banks are required to comply with the provisions under the Drugs & Cosmetics Rules, 1945 relating to requirements for the collection, storage, processing and distribution of whole human blood and human blood components to ensure quality and safety.
- (c) & (d) As per the information received from State/UT Drug Control Authorities, following three cases of blood banks operating without proper licenses were detected in Uttar Pradesh:  
  
2009-2010: 01 (at Lucknow)  
  
2010-2011: 01 (at Sonbhdara)  
  
2011-2012: 01 (at Jaunpur)
- (e) The Government of Uttar Pradesh has registered First Information Report against the persons involved in the running of these blood banks.